

**MINISTRY OF HUMAN RESOURCE DEVELOPMENT
(DEPARTMENT OF EDUCATION), ASSISTANT EDUCATION
OFFICER (STATISTICS), ASSISTANT DIRECTOR (PLANNING)
AND DEPUTY DIRECTOR (PLANNING) RECRUITMENT RULES,
1995**

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SCHEDULE 1 :- 1

**MINISTRY OF HUMAN RESOURCE DEVELOPMENT
(DEPARTMENT OF EDUCATION), ASSISTANT EDUCATION
OFFICER (STATISTICS), ASSISTANT DIRECTOR (PLANNING)
AND DEPUTY DIRECTOR (PLANNING) RECRUITMENT RULES,
1995**

G.S.R. 6, dated 18th October, 1995.-In exercise of the powers conferred by the proviso to Art. 309 of the Constitution, and in supersession of the Department of Education, Assistant Education Officer (Statistics) Recruitment Rules, 1977, and Ministry of Human Resource Development (Department of Education), Deputy Director (Planning) and Assistant Director (Planning) Recruitment Rules, 1988 except as respect things done or omitted to be done before such supersession, the President hereby makes the following rules regulating the method of recruitment to the posts of Assistant Education Officer (Statistics), Assistant Director (Planning) and Deputy Director (Planning), namely: -

1. Short title and commencement :-

(1) These rules may be called the Ministry of Human Resource Development, (Department of Education) , Assistant Education Officer (Statistics), Assistant Director (Planning) and Deputy Director (Planning) Recruitment Rules, 1995.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. Number of post, classification and scale of pay :-

The number of the said post, their classification and the scale of pay attached thereto, shall be as specified in Columns 2 to 4 of the Schedule annexed to these rules.

3. Method of recruitment, age-limit, qualifications, etc :-

The method of recruitment to the said post, age-limit, qualifications and other matters relating thereto shall be as specified in Columns 5 to 14 of the said Schedule.

4. Disqualifications :-

No person,-

(a) who has entered into or contracted a marriage with a person having a spouse living, or

(b) who, having a spouse living, has entered into or contracted a marriage with any person, shall be eligible for appointment to the said post : Provided that the Central Government may, if satisfied that such marriage is permissible under the personal law applicable to such person and the other party to the marriage and that there are other grounds for so doing, exempt any person from the operation of this rule

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5. Power to relax :-

Where the Central Government is of the opinion that it is necessary or expedient so to do, it may, by order for reason, to be recorded in writing, and in consultation with the Union Public Service Commission, relax any of the provisions of these rules with respect to any class or category of persons.

6. Saving :-

Nothing in these rules shall affect reservations, relaxation of age-limit and other concessions required to be provided for the Scheduled Castes, the Scheduled Tribes, Other Backward Classes, Ex-servicemen and other special categories of persons in accordance with the orders issued by the Central Government from time to time in this regard.

SCHEDULE 1

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